

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 250 of 2004

Jabalpur, this the 2nd day of November, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

S.P. Jaiswal, S/o. Shri B.L. Jaiswal,
Aged about 59 years, S.D.E. Installation,
Katni (On Deputation) under D.E. Rural
B.S.N.L. Katni Telephone Exchange,
Jabalpur Road, Bargonwa, Katni.

.... Applicant

(By Advocate – Shri S.K. Nagpal)

V e r s u s

1. Union of India,
Through : The Secretary,
Ministry of Communication, Department
Of Telecommunication, Sanchar Bhavan,
20, Ashoka Road, New Delhi – 110 001.
2. Chief General Manager,
Telecommunications, MP Circle,
Bhopal.
3. General Manager, Telecom.,
Distt. Jabalpur. Respondents

(By Advocate – Shri Gopi Chourasia on behalf of Shri S.A. Dharmadhikari)

O R D E R (Oral)

By M.P. Singh, Vice Chairman –

Heard the learned counsel for the parties and perused the records carefully.

2. In this case the learned counsel for the applicant states that the relief claimed by the applicant has been granted to the applicant by passing order dated 5th July, 2004 (Annexure R-1). Hence, he has submitted that this OA can be disposed of by giving direction to the respondents to implement their own order dated 5th July, 2004 within a period of three months.

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3. Accordingly, the Original Application is disposed of by directing the respondents to implement their own order dated 5th July, 2004 (Annexure R-1) and grant him all consequential benefits flowing from this order within a period of three months from the date of receipt of a copy of this order. No costs.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

“SA”

पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....
संस्थानियि अध्ये प्रित्ति:—

(1) राजिया, उत्तर राज्यालय राज दुर्ग विधान, जबलपुर
(2) अधिकारी विधायिका दुर्गके काउंसल
(3) राज्यालय विधायिका दुर्गके काउंसल
(4) राज्यालय विधायिका, जबलपुर विधायिका

सूचना एवं अधिकारीक बाबूदारी देतु

SA M. Nagpal
SA Dharmanand

उप राजस्त्रीय

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